

FORM G

Invitation for Expression of Interest for Prafful Overseas Private Limited Operating In the Segment of "Textile Manufacturing and Trading" (Yarn) At Surat and New Delhi

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/LLP No.	PRAFFUL OVERSEAS PRIVATE LIMITED CIN:U74899DL1990PTC041369 PAN:AAACR0582P
2.	Address of the registered office	Regd. Office: 349 1 st FLOOR, NAYAKATRA CHANDNI CHOWK, NEW DELHI, Delhi, India, 110006 Address at which the books of account are to be maintained :101-102, SAGAR SHOPPING CENTRE, SAHAR DARWAJA RING ROAD, SURAT, Gujarat, India, 395003
3.	URL of website	www.prafful.com
4.	Details of place where majority of fixed assets are located	Panoli, Ankleshwar
5.	Installed capacity of main products/ services	Approximately 40 to 45 metric tonnes per day, assuming all production lines are operational.
6.	Quantity and value of main products/ services sold in last financial year	6,22,269.469 Kgs (Job Work)
7.	Number of employees/ workmen	248
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at cirp.prafful@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at cirp.prafful@gmail.com
10.	Last date for receipt of expression of interest	11-06-2025
11.	Date of issue of provisional list of prospective resolution applicants	21-06-2025
12.	Last date for submission of objections to provisional list	26-06-2025
13.	Date of issue of final list of prospective resolution applicants	06-07-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	11-07-2025
15.	Last date for submission of resolution plans	10-08-2025
16.	Process email id to submit Expression of Interest	cirp.prafful@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	Medium

Amrish Navinchandra Gandhi
Interim Resolution Professional
For PRAFFUL OVERSEAS PRIVATE LIMITED
IBBI Regn. No.: IBBI/IPA-002/IP-N00670/2018-2019/12036
Regd. Address: 504, Shivallik Abaise, Opp. Shell Petrol Pump, Near Anand Nagar Bus Stand, Satellite, Ahmedabad, Gujarat-380015.
AFA Validity upto: 31-12-2025
Email Id: cirp.prafful@gmail.com

Date: 27-05-2025
Place: Ahmedabad.

Union Bank of India

A Government of India Undertaking

Regional Office: 13, MG Road, Agra

Corrigendum

With reference to E-Auction Sale Notice Published on 24-05-2025 in G.T. Road, Aligarh Branch Sale Notice of Borrower: Shri Jaswant Singh S/o Shri Ramjeet Singh has been recalled due to some unavoidable reasons. Rest will remain unchanged.
Authorised Officer

FORM No. 14
[See Regulation 33(2)]
OFFICE OF THE RECOVERY OFFICER-III
DEBTS RECOVERY TRIBUNAL JAIPUR
First Floor, Sudharma-II,
Lal Kothis Shopping Center, Tonk Road, Jaipur-302015

DEMAND NOTICE
NOTICE UNDER SECTION 20 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.
RCR/76/2022
Next Date: 24.05.2025

PUNJAB NATIONAL BANK
Versus
M/S ARBA INTERNATIONAL
To, (CD 1) M/S Arba International Through Its Proprietor Ms Ruchi Khan, R/O Plot No 132, Gali No 2, Krishna Colony, Naya Kheda, Ambabari, Jaipur, Rajasthan 302023; (CD 2) Ms. Ruchi Khan W/o Shri Mohammed Shahid R/O 27/9, Upper Ground Floor, Old Rajendra Nagar, Near Salwan School, Central, Delhi-110060; (CD 3) Shyoram Bairwa, S/o Shri Laxman R/O India Colony, Dudu, District Jaipur 303008; (CD 4) Ms. Shahid Khan Parihar, S/o Late Shri Majid Khan Parihar R/O 27/9, Upper Ground Floor, Old Rajendra Nagar, Near Salwan School, Central, Delhi-110060 AND 27/9 Third Floor Old Rajendra Nagar, Near Salwan School, Central, Delhi-110060 AND Plot No 132, Gali No 2, Krishna Colony, Naya Kheda, Ambabari, Jaipur-302023 AND-Plot No 4 Dha 20, RHB Colony, Nahani Ka Naka, Shastri Nagar, Jaipur

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL JAIPUR in OA/1482/2019 an amount of Rs.5759447/- (Fifty Seven Lakh Ninety Five Thousand Four Hundred Forty Seven) and interest thereon as per Recovery Certificate is due against you. 1. You are hereby directed to pay the above sum within 15 days of the receipt of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under. 2. You are hereby ordered to declare on an affidavit the particulars of your assets on or before the next date of hearing. 3. You are hereby ordered to appear before the undersigned on 24.07.2025 at 10:30 a.m. for further proceedings. 4. In addition to the sum aforesaid, you will also be liable to pay: A.) Such interests as is payable for the period commencing immediately after this notice of the certificate /execution proceedings. B.) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due. NOTE: Subject to payment/receipt, if any, made during pendency of OA or Recovery, if any, made by way of auction under SARFAESI. Given under my hand and the seal of the Tribunal, on this date: 05.05.2025
*Subject adjustment of any payment made which is admissible as per law.
Recovery Officer-II
(Seal) Debts Recovery Tribunal, Jaipur

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Insight Out

Hi-TECH PIPES

BUILDING A NEW INDIA

SALES VOLUME (MT) +249%

EBIDTA +399%

NET PROFIT +66%

AUDITED FINANCIAL RESULTS FOR THE QUARTER & FINANCIAL YEAR ENDED 31st MARCH, 2025.

CONSOLIDATED		(In Lakhs)				
Sr. No.	Particular	Quarter Ended (Un-Audited)		Year Ended (Audited)		
		31 st March, 2025	31 st March, 2024	31 st Dec, 2024	31 st March, 2025	31 st March, 2024
1.	Total income from operations	73,375.50	68,075.92	76,139.74	306,952.49	270,047.09
2.	Net Profits/(Loss)for the period before Tax	2,408.21	1,486.75	2,559.03	9,798.62	5,868.71
3.	Net Profits/(Loss) for the period After Tax	1,763.37	1,112.52	1,914.86	7,294.91	4,393.08
4.	Earnings Per Share	0.95	0.84	1.08	3.98	3.25

Notes: The above is an extract of the detailed format of Audited Financial Results for the Q4&FY25 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Standalone and Consolidated Financial Results are available on the website of stock exchanges i.e NSE & BSE at www.nseindia.com, www.bseindia.com and the Company's website at www.hitechpipes.in. Figures for the Previous Year/Period has been regrouped and reclassified to confirm to the classification of the current Year/Period, where necessary.

For and on behalf of the Board
Ajay Kumar Bansal
Chairman and Managing Director

Date: 26.05.2025
Place: New Delhi

Hi-TECH PIPES LIMITED

Regd Office: 505, Pearls Omaxe Tower Netaji Subash Place, Pitampura, New Delhi-110034
CIN : L27202DL1985PLC019750 Contact: 011-48440050, www.hitechpipes.in, info@hitechpipes.in

ERW STEEL PIPES & TUBES | HOLLOW SECTIONS | GALVANIZED PIPES | GP PIPES | GPGC SHEETS
CR COILS & STRIPS | COLOR COATED COILS | CRASH BARRIERS

MONTE CARLO

It's the way you make me feel

Monte Carlo Fashions Limited

(CIN: L51494PB2008PLC032059)

Registered/Corporate Office: B-XXIX-106, G.T. Road, Sherpur, Ludhiana-141003, Punjab
Tel.: 91-161-5048610-40, Fax: 91-161-5048650,
Email: info@montecarlo.in, Website: <http://www.montecarlocorporate.com>

FY25 Revenue growth 3.6% against FY24

FY25 PBT growth 41% against FY24

FY25 EPS grew to ₹ 39.15 against ₹ 28.91 FY24

EXTRACT OF CONSOLIDATED UNAUDITED/AUDITED FINANCIAL RESULTS FOR THE QUARTER AND THE YEAR ENDED MARCH 31, 2025

Sr. No.	Particulars	(₹ in lakhs)				
		Quarter ended 31.03.2025	Quarter ended 31.12.2024	Quarter ended 31.03.2024	Year ended 31.03.2025	Year ended 31.03.2024
		(Unaudited) Refer Note-2	(Unaudited)	(Unaudited) Refer Note-2	(Audited)	(Audited)
1	Revenue from operations	20,593	54,878	20,652	110,041	106,191
2	Profit/(Loss) for the period (before tax)	(933)	13,007	(2,432)	11,391	8,067
3	Profit/(Loss) for the period (after tax)	(1,034)	9,674	(1,776)	8,117	5,994
4	Total comprehensive income/(Loss) for the period	(1,081)	9,674	(1,783)	8,070	5,988
5	Paid-up equity share capital (face value of ₹ 10 each)	2,073	2,073	2,073	2,073	2,073
6	Other equity					77,407
7	Earnings per share (face value of ₹ 10 each) (not annualised for the quarters)					
	Basic and Diluted (in ₹)	(4.99)	46.66	(8.57)	39.15	28.91

Notes:
1. The above consolidated financial results for the quarter and year ended March 31, 2025 have been reviewed by the Audit Committee and taken on record by Board of Directors in their respective meeting held on 26 May 2025. These financial results have been subjected to limited review by the statutory auditors of the Company.
2. The figures of last quarter of the current year and previous year are balancing figures between audited figures in respect of full financial year and the published year to date unaudited figures upto the third quarter of the current year and previous year which were subjected to limited review.
3. Additional information on Standalone financial results are as follows:
(₹ in lakhs)

Sr. No.	Particulars	Quarter ended 31.03.2025	Quarter ended 31.12.2024	Quarter ended 31.03.2024	Year ended 31.03.2025	Year ended 31.03.2024
		(Unaudited) Refer Note-2	(Unaudited)	(Unaudited) Refer Note-2	(Audited)	(Audited)
		1	Revenue from operations	20,593	54,878	20,652
2	Profit/(Loss) for the period (before tax)	(940)	12,867	(2,428)	11,241	8,174
3	Profit/(Loss) for the period (after tax)	(1,028)	9,534	(1,896)	7,980	6,101
4	Total comprehensive income/(Loss) for the period	(1,075)	9,534	(1,903)	7,933	6,095

4. The above is an extract of the detailed format of quarterly financial results filed with the stock exchanges under regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015 for the quarter and the year ended March 31, 2025. The full format of the unaudited quarterly financial results are available on the Stock Exchange websites (www.nseindia.com & www.bseindia.com), on company's website (www.montecarlocorporate.com) and can also be accessed by scanning a Quick Response Code given below:

For and on behalf of Board of Directors
Sd/-
Jawahar Lal Oswal
Chairman and Managing Director
(DIN: 00463866)

Place : Ludhiana
Date : 26 May 2025

Brands

इंडियन बैंक

Indian Bank

ALLAHABAD

Zonal Office Meerut
55, The Mall, Meerut

PUBLIC NOTICE FOR E-AUCTION SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with provision to Rule 8(6) of the Security Interest (Enforcement) Rules 2002.
Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Indian Bank (e-Allahabad Bank, Secured Creditor), the possession (Constructive/Physical/Symbolic Mention against each accounts) of which has been taken by the Authorised Officer of Indian Bank (e-Allahabad Bank, Secured Creditor) will be sold on "As is where is", "As is what is", and "Whatever there is" basis on below mention dates, for recovery of under mentioned dues & Future interest, charges and costs etc as detailed below. The reserve price and EMD amount for each property has been furnished below.

Details of encumbrances over the properties as known to the Bank- Equitable mortgage of Indian Bank/ Allahabad Bank now Indian Bank

Sl. No.	Name of the Branch Name & Address of the Borrower / Guarantors	Details of the property		Outstanding dues as per 13(2) notice for which	Date & Time of E-Auction Last date & time of Submission	A) Reserve Price (in Lac) B) EMD (in lac) C) Bid multiplier	Contact Details
		Type of Possession					
1.	Branch: Pinna 1. Ankil Malik s/o Yogendra Singh (Borrower/ Mortgage), House no. 860/21, Village & Post Khanjapur, House Muzaffarnagar -251312 admeasuring 62.70 sqmts. Boundaries: North: Road 16' wide, East: Road 20' wide, West: Plot of Suman, South: House of Deepak.	Khasra no. 694 to 699, House no. 860/21 Village & Post Khanjapur, House Muzaffarnagar -251312 admeasuring 62.70 sqmts. Boundaries: North: Road 16' wide, East: Road 20' wide, West: Plot of Suman, South: House of Deepak. Symbolic Possession		Rs. 10,31,633.00 as on 30.11.2019 with further interest	11.06.2025 from 11 A.M to 4:00 PM with unlimited extension. 11.06.2025 till 3:30 PM	A) Rs. 9,98,000/- B) Rs. 1,00,000/- C) Rs. 10,000/-	Shri Vipin Pandey Contact No. 82798 57042
Property QR Code Scan:-							
2.	Branch: Delhi Chungli Meerut Borrower/Mortgagor: 1. Anil Kumar s/o Subhash Chand Mohalla Rajeev Nagar, West Ward no. 05, Garhmukteshwar, Muzaffarnagar -251312. 2. Subhash Chand s/o Ram Singh, Mohalla Rajeev Nagar, West Ward no. 05, Garhmukteshwar.	Residential Property situated at Mohalla Rajeev Nagar, West Ward no. 05, Garhmukteshwar, Dist. Meerut; admeasuring 81.83 sqmts. Boundaries: North: Plot of Seema, East: Rasta 10' wide, West: House of Rohtash, South: Plot of Mange Ram. Symbolic Possession		Rs. 13,11,086.000 as on 29.11.2022 and interest and other charges	11.06.2025 from 11 A.M to 4:00 PM with unlimited extension. 11.06.2025 till 3:30 PM	A) Rs. 20,20,000/- B) Rs. 2,14,000/- C) Rs. 10,000/-	Shri Anand Jha Contact No. 9654554283
Property QR Code Scan:-							
3	Branch: Pilkhuwa Borrower/Mortgagor: Mohd Aslam s/o Mohd Yameen, House no.589 (old), 40 (new), Mohalla Krishanganj, Post Pilkhuwa, Distt. Hapur-245304. Guarantor: Aamir Saifi s/o Mohd Aslam, House no.589 (old), 40 (new), Mohalla Krishanganj, Post Pilkhuwa, Distt. Hapur-245304.	Residential House no. 589 (old), 40 (new), Mohalla Krishanganj, Po. Pilkhuwa, Dist. Hapur-245304; admeasuring 50.18 sqmts. Boundaries: North: House of Javed Ali, Tehsil & Salim, East: Road 6'-4"/6'-10" wide, West: House of Abdul Salam, South: House of Ibrahim Vakeel. Symbolic Possession		Rs. 5,63,571.22 as on 14.03.2019 with further interest	11.06.2025 from 11 A.M to 4:00 PM with unlimited extension. 11.06.2025 till 3:30 PM	A) Rs. 23,32,000/- B) Rs. 2,34,000/- C) Rs. 10,000/-	Jyoti Giri Contact No. 7011587149
Property QR Code Scan:-							
4	Branch: Shastri Nagar, Meerut Borrower/Mortgagor: 1. Neha Sharma w/o Manoj Sharma, House no.36, Garh Road, Ambedkar Nagar, Meerut. Also At: House no. C-80/8, 1st Floor, F-32, Scheme no.11, Jagriti Vihar Extn., Meerut. 2. Manoj Sharma s/o Subhash Chand Sharma, House no.36, Garh Road, Ambedkar Nagar, Meerut. Also At: House no. C-80/8, 1st Floor, F-32, Scheme no.11, Jagriti Vihar Extn., Meerut. 3. Guarantor: Anuj s/o Santosh, House no. 79, Ambedkar Nagar, Meerut.	Residential Flat No- C-80/08 on First Floor (without roof rights) in F-32 Tower, measuring 32.95 sq mtrs situated at Jagriti Vihar Extension, Scheme No-11, Tehsil & Distt. Meerut, Boundaries: North: Open to sky and Rasta on Ground Floor, East: Door of said Flat, then staircase, West: Open to sky and Rasta on Ground Floor, South: Flat No-7. Symbolic Possession		Rs. 11,71,922.00 as on 24.03.2023 with further interest	11.06.2025 from 11 A.M to 4:00 PM with unlimited extension. 11.06.2025 till 3:30 PM	A) Rs. 8,94,000/- B) Rs. 90,000/- C) Rs. 10,000/-	Shri Chandan Kumar Contact No. 9519003200
Property QR Code Scan:-							

For downloading further details and Terms & Conditions, please visit: (i) www.indianbank.in (ii) <https://www.ebkrray.in>

IMPORTANT NOTE FOR THE PROSPECTIVE BIDDERS
Bidders are advised to visit the website (<https://www.ebkrray.in>) of our e auction service provider PSB alliance Pvt. Ltd., to participate in online bid. For Technical Assistance Please call HELPDESK No. 8291220220 and other help line numbers available in service providers help desk. For Registration status with PSB alliance Pvt. Ltd., please contact <https://www.ebkrray.in> and for EMD status please support.ebkrray@psballiance.com. For property details and photograph of the property and auction terms and conditions please visit: <https://www.ebkrray.in> and for clarifications related to this portal, please contact help line number 8291220220. Bidders are advised to use Property ID Number mentioned above while searching for the property in the website with www.indianbank.in & <https://www.ebkrray.in>.
Date: 26.05.2025 Place: Meerut Authorised Officer, Indian Bank (E-Allahabad Bank)



इण्डियन ओवरसीज बैंक
Indian Overseas Bank
आपकी प्रगति का साथी
Good people to grow with.

Indian Overseas Bank,
Regional Office-Ahmedabad

IOB INVITES OFFER FOR COMMERCIAL PREMISES (1500 sq. ft. to 1800 sq. ft.) ON LONG TERM LEASE BASIS FOR OPENING OF ITS NEW BANK BRANCHES AT: (1) ODHAV-AHMEDABAD (2) RANDESAN-GHANDHINAGAR

Interested landlord may apply with full details in two bid system to the CRM, Indian Overseas Bank, Regional Office-Ahmedabad, Sharad Shopping Center, Chinubhai Tower, Ashram Road, Ahmedabad-9 within 21 days from the date of publication, up to 17.06.2025. The Bank reserves right to accept or reject any offer without assigning any reason whatsoever. "No Brokerage will be paid by Bank". For further details please visit our website: www.iob.in/Tenderlist.aspx
Date : 27/05/2025**Chief Regional Manager**

BANCO PRODUCTS (INDIA) LIMITED
Regd. Office : Bil, Near Bhaili Railway Station, Padra Road,
Dist. Baroda - 391 410 Phone No. (0265) 2318226
E-Mail: investor@bancoindia.com • Website: www.bancoindia.com
CIN : L51100GJ1961PLC001039

NOTICE
(For Transfer of Equity Shares of the Company to Investor Education & Protection Fund (IEPF))
This notice is published pursuant to the provisions of Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("the Rules") as amended from time to time. The said Rules inter alia provide for the transfer of all such share in respect of which dividend has not been paid or claimed by the shareholders for seven consecutive years or more, to the Demat Account of the Investor Education & Protection Fund (IEPF) ("IEPF Demat Account"). As per various requirements set out in the Rules, the company has communicated to the concerned share holders individually, whose shares are liable to be transferred to the IEPF Demat Account under the said Rules, for taking appropriate action(s). The Company has uploaded details of such Shareholders viz. Names and Folio Number/DP ID Client ID at the following web-link <http://www.bancoindia.com/investor-relations/>. Shareholders are requested to verify the details and claim such unclaimed dividend expeditiously. The concerned shareholders, holding shares in physical form and whose shares are liable to be transferred to IEPF-Demat Account, may note that the Company would be issuing duplicate share certificate(s) in lieu of original share certificate(s) held by them for the purpose of transfer of shares to IEPF Demat Account as per the said Rules and upon such issue, the Original Share Certificate(s), registered in their name shall stand automatically cancelled and be deemed non-negotiable. The shareholders may further note that the details uploaded by the Company on its website should be regarded and shall be deemed adequate notice in respect of issue of the duplicate share certificate(s) by the Company for the purpose of transfer of shares to IEPF Demat Account pursuant to said Rules. In case the Company does not receive any communication from the concerned shareholders by 25th August, 2025 or such other dates as may be extended, the Company shall transfer their shares to IEPF Demat Account by the due date as per the procedure stipulated in the said Rules, without any further act or liability on the part of the Company. Shareholders may note that both the unclaimed dividend and their shares transferred to IEPF including all benefits accruing on such shares, if any can be claimed back by the concerned shareholders from IEPF Authority by making an application in e-form as prescribed IEPF-5 in the Rules. In case the shareholders have any queries on the subject matter and the Rules, they may contact to the Company (E-mail: investor@bancoindia.com) or to the Company's Registrar and Share Transfer Agents, M/s MUGF Intime India Pvt. Ltd. (formerly known as Link Intime Pvt. Ltd.), Unit-Banco Products (India) Limited, "Geetakuji", 1, Bhakti Nagar Society, Behind ABS Tower, Old Padra Road, Vadodara - 390 015. Tel. No.: (0265) 3568768, E-Mail: vadodara@in.mpmg.mugf.com
Place : Bil**For Banco Products (India) Limited**
Date : 26.05.2025**Company Secretary**
This Notice is also available at investor section of the Company's website www.bancoindia.com and Corporate Announcement Section of Stock Exchanges website www.bseindia.com and www.nseindia.com

FORM G
Invitation for Expression of Interest for Prafful Overseas Private Limited Operating In the Segment of "Textile Manufacturing and Trading" (Yarn) At Surat and New Delhi
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/LLP No.	PRAFFUL OVERSEAS PRIVATE LIMITED CIN:U74899DL1990PTC041369 PAN: AAACR0582P
2.	Address of the registered office	Regd. Office: 349 1 st FLOOR, NAYAKATRA CHANDNI CHOWK, NEW DELHI, Delhi, India, 110006 Address at which the books of account are to be maintained :101-102, SAGAR SHOPPING CENTRE, SAHAR DARWAJARING ROAD, SURAT, Gujarat, India, 395003
3.	URL of website	www.prafful.com
4.	Details of place where majority of fixed assets are located	Panoli, Ankleshwar
5.	Installed capacity of main products/ services	Approximately 40 to 45 metric tonnes per day, assuming all production lines are operational.
6.	Quantity and value of main products/ services sold in last financial year	6,22,269.469 Kgs (Job Work)
7.	Number of employees/ workmen	248
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at cirp.prafful@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at cirp.prafful@gmail.com
10.	Last date for receipt of expression of interest	11-06-2025
11.	Date of issue of provisional list of prospective resolution applicants	21-06-2025
12.	Last date for submission of objections to provisional list	26-06-2025
13.	Date of issue of final list of prospective resolution applicants	06-07-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	11-07-2025
15.	Last date for submission of resolution plans	10-08-2025
16.	Process email id to submit Expression of Interest	cirp.prafful@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	Medium

Amrish Navinchandra Gandhi
Interim Resolution Professional
For PRAFFUL OVERSEAS PRIVATE LIMITED
IBBI Regn. No.: IBBI/PA-002/IP-NO0670/2018-2019/12036
Regd. Address: 504, Shivalik Abaise, Opp. Shell Petrol Pump, Near Anand Nagar Bus Stand, Satellite, Ahmedabad, Gujarat-380015.
AFA Validity upto: 31-12-2025
Email id: cirp.prafful@gmail.com

Date: 27-05-2025
Place: Ahmedabad.

**HDFC BANK**

HDFC Bank Ltd.
Branch Address: 201 - 204, Riddhi Shoppers, Opp. Imperial Square, Adajan - Hazira Road, Surat - 395009.

POSSESSION NOTICE

Whereas the Authorised Officer(s) of HDFC Bank Limited (erstwhile HDFC Limited having amalgamated with HDFC Bank Limited by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023), (HDFC) under Securitization And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices under Section 13(2) of the said Act, calling upon the following borrower(s) / Legal Heir(s) and Legal Representative(s) to pay the amounts mentioned against their respective names together with interest thereon at the applicable rates as mentioned in the said notices, within 60 days from the date of the said Notice(s), incidental expenses, costs, charges etc till the date of payment and / or realization.

Sr. No.	Name Of Borrower (S) / Legal Heir(S) And Legal Representative(S)	Outstanding Dues (Rs.)	Date Of Demand Notice	Date Of Possession Physical/ Symbolic	Description Of Immovable Property (ies) / Secured Asset (S)
(a)	(b)	(c)	(d)	(e)	(f)
1	MR. DIVYESH B. PATEL (BORROWER) 169641 - 634166878 and 616119269	Rs.8,37,687/- and Rs.1,71,951/- respectively as on 30 June, 2024*	17 July, 2024	25 May, 2025 PHYSICAL	ROW HOUSE - 38, SAI VATIKA RESIDENCY, R. S. No. 377, 380, 385/2, BLOCK - 566/A, NR. NIKO GAS, NR. SHIVALIK, OLPAD - SAYAN ROAD, OLPAD - 394540.

* with further interest as applicable, incidental expenses, costs, charges etc. Incurred till the date of payment and/or realisation.
However, since the borrower(s) / Legal Heir(s) and Legal Representative(s) mentioned hereinabove have failed to repay the amounts due, notice is hereby given to the borrower(s) / Legal Heir(s) and Legal Representative(s) mentioned hereinabove in particular and to the public in general that the Authorized Officer(s) of HDFC (erstwhile HDFC Limited having amalgamated with HDFC Bank Limited by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023) have taken possession of the immovable property (ies) / secured asset(s) described herein above in exercise of powers conferred on him/them under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned above.
The borrower(s) / Legal Heir(s) and Legal Representative(s) mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid Immovable Property (ies) / Secured Asset(s) and any dealings with the said Immovable Property (ies) / Secured Asset(s) will be subject to the mortgage of HDFC Bank Ltd.
Borrower(s) / Legal Heir(s) / Legal Representative(s) attention is/are invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured asset(s).
Copies of the Panchnama drawn and Inventory made are available with the undersigned, and the said Borrower(s) / Legal Heir(s) / Legal Representative(s) is/are requested to collect the respective copy from the undersigned on any working day during normal office hours.
Date: 26-05-2025
Place : Surat
For HDFC Bank Ltd.
Sd/-
Authorised Officer
Regd. Office : HDFC Bank Ltd. HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai-400013.
CIN : L65920MH1994PLC080618, Website : www.hdfcbank.com

**ADITYA BIRLA CAPITAL**
PROTECTING INVESTING FINANCING ADVISING

ADITYA BIRLA HOUSING FINANCE LIMITED
Registered Office- Indian Rayon Compound, Vervaval, Gujarat - 362266
Branch Office- G-Corp Tech Park, 8th floor, Kasar Wadavali, Ghodbunder Road, Thane, MH-400601

DEMAND NOTICE (under Rule 3 (1) of Security Interest (Enforcement) Rules, 2002)
Substituted Service Of Notice US.13 (2) Of Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002.
Notice is hereby given to the borrowers as mentioned below that since they have defaulted in repayment of the Credit facility availed by them from Aditya Birla Housing Finance Limited (ABHFL), their loan accounts have been classified as **Non-Performing Assets** in the books of the Company as per RBI guidelines thereto. Thereafter, ABHFL has issued demand notices under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) on the last known addresses of the said borrowers thereby calling upon and demanding from them to repay the entire **outstanding amount** together with further interest at the contractual rate on the aforesaid amount and incidental expenses, cost, charges etc. as stated in the said demand notices. However, the demand notice is also being served by way of publication, as per Rule 3 of the Security Interest (Enforcement) Rules, 2002 (SARFAESI Rules):

Sl. No.	Name and Address Borrower/ Co-Borrower and Guarantor / Co-Guarantor & Loan A/C No.	NPA Date	Date of Demand Notice	Amount due as per Demand Notice /as on Date
1	1. NAJABHAI ARJANBHAI BARAD Plot No. 33, Sub Plot No. 33/1, Survey No. 383/ P Anand Nagar, B/ H. Reliance Petrol Pump, Nr. Getco 220 Kv, Off. Rajkot- Gondal Highway, At. Gondal Rajkot, Gujarat, India 360311. 2. CHANDRIKABEN CHANDULAL VAGHELA Plot No. 33, Sub Plot No. 33/1, Survey No. 383/ P Anand Nagar, B/ H. Reliance Petrol Pump, Nr. Getco 220 Kv, Off. Rajkot- Gondal Highway, At. Gondal Rajkot, Gujarat, India 360311. 3. DHARMESHBHAI VALAJIBHAI RAIYANI Plot No. 33, Sub Plot No. 33/1, Survey No. 383/ P Anand Nagar, B/ H. Reliance Petrol Pump, Nr. Getco 220 Kv, Off. Rajkot- Gondal Highway, At. Gondal Rajkot, Gujarat, India -360311. 4. NAJABHAI ARJANBHAI BARAD 8b, Ram Mandir Same, Bhojrapara, Gondal, Rajkot, Gujarat - 360311. 5. CHANDRIKABEN CHANDULAL VAGHELA Srp Cmap Block No. 58/C-5, Jamnagar Road, Srp Camp Group - 13, Ghanteswar, Rajkot, Srp Gr-K Ghanteswar, Gujarat- 360006. 6. DHARMESHBHAI VALAJIBHAI RAIYANI Block No.8, Gujarat Housing Board, Mahasagar Travels, Same Wihshere Jetpurnagar, Rajkot, Gujarat-360311. 7. NAJABHAI ARJANBHAI BARAD C/O Jai Chowk, Jai Road, Gondal, Gujarat-360311. 8. CHANDRIKABEN CHANDULAL VAGHELA 8b, Ram Mandir Same, Bhojrapara, Gondal, Rajkot, Gujarat 360311. Loan account no. LNR4JOHL-10200075599 & LNR4JOHL-10200075600	11.05.2025	21.05.2025	Rs.12,01,932/- (Rupees Twelve Lakh One Thousand Nine Hundred Thirty Two Only) by way of outstanding principal, arrears (including accrued late charges) and interest till 13.05.2025.

DESCRIPTION OF IMMOVABLE PROPERTY/PROPERTIES MORTGAGED: All That Piece And Parcel Of Land Plot No.33 Sub Plot No. 33/1, Survey No. 383/P, Anandnagar, B/H. Reliance Petrol Pump, Nr. Getco 220Kv, Off. Rajkot Gondal Highway, At. Gondal, Gujarat, India 360311 And **Bounded As: East: Adj. Plot No. 34 West: Road North: Plot No. 38 South: Sub. Plot No. 33/2**
We hereby call upon the borrower stated herein to pay us within 60 days from the date of this notice, the outstanding amount (s) together with further interest thereon plus cost, charges, expenses, etc. thereto failing which we shall be at liberty to enforce the security interest including but not limited to taking possession of and selling the secured asset entirely at your risk as to the cost and consequences.
Please note that as per section 13(13) of the SARFAESI Act, all of you are prohibited from transferring by way of sale, lease otherwise, the aforesaid secured assets without prior written consent of the Company. Any contravention of the said section by you shall invoke the penal provisions as laid down under section 29 of the SARFAESI Act and / or any other legal provision in this regard.
Please note that as per sub-section (8) of section 13 of the Act, if the dues of ABHFL together with all costs, charges and expenses incurred by ABHFL are tendered to ABHFL at any time before the date fixed for sale or transfer, the secured asset shall not be sold or transferred by ABHFL, and no further step shall be taken by ABHFL or transfer or sale of that secured asset.
Date: 27.05.2025
Place: RAJKOT
Sd/- Authorised Officer
(Aditya Birla Housing Finance Limited)

**बैंक ऑफ बरोडा**
Bank of Baroda

City Light Branch : Shiv Puja Shopping Center, City Light, Sure-Gujrat, Ph : 0261-225722
Email: citylight@bankofbaroda.com

ANNEXURE C: NOTICE TO BORROWER (UNDER SUB-SECTION (2) OF SECTION 13 OF THE SARFAESI ACT, 2002)
MRS. PRAFUL POPATBHAI GONDALIYA (Borrower)
MRS.NAYNABEN PRAFULBHAI GONDALIYA (Co-borrower)
1) 215, Dahyapark Society, LH Road Surat City, Varachha Road, Surat.
2) LG-13-Suman Shanti Flat No-8/403, Rander,Surat-395006

Sub.: Notice under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, hereinafter called "The Act" A/c MR. PRAFUL POPATBHAI GONDALIYA (Borrower) and MRS.NAYNABEN PRAFULBHAI GONDALIYA (Co-borrower)
(A/c No.2949060007273)
I, We refer to sanction letter no. **Sanction no.-NIL, dt.10.11.2015** conveying sanction of Home Loan facility and the terms of sanction. Pursuant to the above sanction, you have availed and started utilizing the credit facilities after providing security for the same, as hereinafter stated. The present outstanding in various loan/credit facility accounts and the security interests created for such liability are as under:

Nature & type of Facility	Limit (Rs. In Lakhs)	Rates of Interest	O/s as on 05.05.2025 (Amount in Rs.) Further, Interest Thereon +and Other Charges if any	Security agreement with brief description of securities (placementment the details of security agreements and details of mortgaged property including total area and boundaries
HomeLoan (2949060000 7273)	Rs. 6,50,000	Under Floating option, 1.45% above Base rate per annum with monthly resets. I.e., applicable being current base rate is 8.55%	Rs.2,44,342.90 /- (Principal) + Rs. 12,427.85/- (Unapplied interest + Unsecured interest + compound interest + penal interest @ 2% Simple) = Rs.2,56,770.45/- Further Interest thereon +and Other Charges if any	Equitable Mortgage of immovable property located at Flat no. - B/403 admeasuring about 41.411 sqmtrs and its carpet area admeasuring about 35.819 sqmtrs of "B" building together with lease hold rights for 99 years which will end on the date 31.05.2115 as owner being part of the building bearing no. LG-13 situated at colony known as "LG-13 Suman Shanti" constructed on land bearing TPScheme No. 30(Rander) F.P.No. 27 of village Rander, City- Surat, District- Surat, Gujarat-395006 in the name of Mr. PRAFUL POPATBHAI GONDALIYA and MRS.NAYNABEN PRAFULBHAI GONDALIYA having boundaries:East: Margin + Internal RoadWest: Flat no.404.North: Lift & Flat no. 402.South: Flat no. A-403
Total	Rs. 6,50,000	10.10%	Rs.2,56,770.45/- +Interest & Other Charges thereon + and Other Charges if any	

Sr.No	Brief Description of property	Security Agreement	Area	Boundaries
1.	Equitable Mortgage of immovable property located at Flat no. - B/403 admeasuring about 41.411 sqmtrs and its carpet area admeasuring about 35.819 sqmtrs of "B" building together with lease hold rights for 99 years which will end on the date 31.05.2115 as owner being part of the building bearing no. LG-13 situated at colony known as "LG-13 Suman Shanti" constructed on land bearing TPScheme No. 30(Rander) F.P.No. 27 of village Rander, City- Surat, District- Surat, Gujarat-395006 in the name of Mr. PRAFUL POPATBHAI GONDALIYA and MRS.NAYNABEN PRAFULBHAI GONDALIYA having boundaries: East: Margin + Internal Road West: Flat no.404 North: Lift & Flat no. 402 South: Flat no. A-403	Registered mortgage	Admeasuring 41.411 Sq. Mtrs.	East: Margin + Internal Road West: Flat no.404 North: Lift & Flat no. 402 South: Flat no. A-403

2. In the Term Loan agreement dated **03.12.2015** you have acknowledged your liability to bank to the tune of Rs.6,50,000/- .The outstanding's started above include further drawings and interest up to **05.05.2025** in TL account (S.Rs.2,56,770.45/-)
3. As you are aware, you have committed defaults in payment of interest on above loans/outstanding's on **05.05.2025** You have also defaulted in payment of installments of term loan/demand loans which have fallen due for payment on **10.04.2025** and thereafter.
4. Consequently upon the defaults committed by you, your loan account has been classified as non-performing asset on **10.04.2025** in accordance with the Reserve Bank of India directives and guidelines. In spite of our repeated requests and demands you have not repaid the overdue loans including interest thereon.
5. Having regard to your inability to meet your liabilities in respect of the credit facilities duly secured by various securities mentioned in para 1 above, and classification of your account as a non-performing asset, we hereby give you notice under sub-section (2) of section 13 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and call upon you to pay in full and discharge your liabilities to the Bank **Rs.2,56,770.45/- (Rupees Two Lakhs Fifty six thousand Seven hundred Seventy and Forty Five paise only) + Interest & Other Charges thereon + and Other Charges** if any in TL account as stated in para 1 above in TL account, within 60 days from the date of this notice. We further give you notice that failing payment of the above amount with interest till the date of payment, we shall be free to exercise all or any of the rights under sub-section (4) of section 13 of the said Act, which you may please note.
6. Please note that, interest will continue to accrue at the rates specified in para 1 above for each credit facility until payment in full.
7. We invite your attention to sub-section 13 of section 13 of the said Act in terms of which you are barred from transferring any of the secured assets referred to in para 1 above by way of sale, lease or otherwise (other than in the ordinary course of business), without obtaining our prior written consent. We may add that non-compliance with the above provision contained in section 13 (13) of the said Act, is an offence punishable under section 29 of the Act.
8. We further invite your attention to sub section (8) of section 13 of the said Act in terms of which you may redeem the secured assets, if the amount of dues together with all costs, charges and expenses incurred by the Bank is tendered by you, at any time before the date of publication of notice for public auction/ inviting quotations/ tender/ private treaty. Please note that after publication of the notice as above, your right to redeem the secured assets will be available
Please note that this demand notice is without prejudice to and shall not be construed as waiver of any other rights or remedies which we may have, including without limitation, the right to make further demands in respect of sums owing to us.

Date : 05.05.2025 | Place : Surat**Authorized Officer, CityLight Branch, Surat.**

AUCTION SALE NOTICE
EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED
CIN: U67100MH2007PLC174759
Regd. Office : Edelweiss House, 1st Floor Off CST Road, Kalina, Mumbai 400098.

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE SECURED ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISIO TO RULE 8 (6) & 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("RULES")
The financial facilities of various **Selling Institutions** mentioned below (hereinafter referred to as "Assignor") have been assigned to Edelweiss Asset Reconstruction Company Limited acting in its capacity as trustees of various **trustees** mentioned clearly in column provided. Pursuant to the said assignment, EARC stepped into the shoes of the Assignor and exercises its rights as the secured creditor. That EARC, in its capacity as secured creditor, had taken possession of the below mentioned immovable secured assets under 13(4) of SARFAESI Act and Rules there under.
Notice of **15/30 days** is hereby given to the public in general and in particular to the Borrower(s) and Guarantor (s) that the below described immovable secured assets mortgaged in favor of the Secured Creditor, the **Physical Possession** of which has been taken by the Authorised Officer (AO) will be sold on "**As is where is**", "**As is what is**", and "**Whatever there is**" basis, for recovery of the amounts mentioned herein below due to EARC together with further interest and other expenses/costs thereon deducted for any money received by EARC from Borrower(s) and Guarantor(s). The Reserve Price and the Earnest Money Deposit are mentioned below for the property.

DETAILS OF SECURED ASSET PUT FOR E-AUCTION:

Loan A/c No./Selling Institution	Name of Borrower/Co-Borrower	Trust Name	Total Outstanding Dues INR as on 23-05-2025	Reserve Price (INR)	Earnest Money Deposit (EMD) in INR	Date & Time of Auction	Type of Possession
NHMUN00 000828550 /ICICI HFC	MR. LATIF SULEMAN MANJALIA (Borrower) Mrs. AMINABEN LATIF MAJALAI (Co-Borrower)	EARC-TRUST-SC-448	Rs. 1,95,18,967.31/-	Rs. 70,00,000/-	Rs. 7,00,000/-	17-06-2025 & 11:00 AM	Physical
Property Description: Plot No 1, 2, 3, R.S. No. 172/1, 172/2, 172/3, 171/1, 171/4, Haji Hospital Road, Syamji Krushna Varma Road, Mandvi, Dist Kutch - 370410 Situated At Mandvi - Kutch Bearing Survey No. 172/1, 172/2, 172/3, 171/1 & 171/4, Bearing 1-2-3 Admeasuring: Plot Area: 303.11 Sq.Mt., Construction Area: Ground Floor: 275.83 Sq.Mt. And First Floor: 222.58 Sq.Mt. Total: 498.41 Sq.Mt. And Bounded As Follows: On The East By: Internal Road, On The West By: Road And Shops Of Plot No. 1,2,3, On The North By: 7.50meter Wide Road, On The South By: Southern Part Of Plot No. 1,2,3							
809848 /HDBFS	MR. JHILIK RANJEET BISWAS (Borrower), MRS. SHIBANI JHILIK BISWAS (Co-Borrower)	EARC-TRUST-SC-483	Rs. 32,45,072.26/-	Rs. 12,00,000/-	Rs. 1,20,000/-	27-06-2025 & 11:30 AM	Physical
Property Description: All that piece and parcel of immovable property being Flat No. 303 Plot No-139, Priya Nivas, GIDC Colony, Opp Ambemata Temple, Umbergaon, Dist: Valsad: 396171 And Said Property Situated At Flat No. 303, On The 3rd Floor Admeasuring 1050.00 Sq. Feet along with 15 Sq. Mts. undivided share in the land of Building Situated At Plot No. 139 Admeasuring 712 Sq. Mts. Of Moje Umbergaon Dist: Valsad And Bounded As Under: East: By Gangadevi Road, West: By Plot No. 138, North: By Road, South: By Plot No. 140.							
XOHLSTR000022727 42/ Cholamandalam Investments & Finance Company Limited	MANISH VASUDEY YADAV (Borrower) BIRENDRA VASUDEY YADAV & RINKI MANISH YADAV (Co-Borrowers)	EARC-TRUST-SC-481	Rs. 27,42,144.21/-	Rs. 6,25,000/-	Rs. 62,500/-	27-06-2025 & 12:00 Noon	Physical
Property Description: All that piece and parcel of the immovable property bearing Plot No. 69 Admeasuring 3.66 Mts. 12 Fts. & 10.98 Mts. I.E., 36 Fts. Totally Admeasuring 40.19 Sq. Mts. As Per KJP Admeasuring 64.65 Sq. Mts. I.E., 77.32 Sq. Yard Along With Common Plot No. 1 Plot No. 528 Paiki 1.4548 Sq. Mts. & Common Plot No. 2 Plot No. 529 Paiki 2.1116 Sq. Mts. & Common Plot No. 3 Plot No. 530 Paiki 0.8949 Sq. Mts. & Common Plot No. 4 Plot No. 531 Paiki 0.9253 Sq. Mts. & Common Plot No. 5 Plot No. 532 Paiki 1.0785 Sq. Mts. & Common Plot No. 6 Plot No. 533 Paiki 0.9406 Sq. Mts. & Common Plot No. 7 Plot No. 534 Paiki 1.2086 Sq. Mts. & Plot No. 535 Along With 25.9144 Sq. Mts. Undivided Share In Land Of V.K. Park Situate At Revenue Survey No. 284 To 286 Block No. 210 Moje Tatlihaiya Ta: Palsana Dist: Surat And Bounded As Under: East 7.5 Mtr Road, West Plot No. 14, North Plot No. 70, South Plot No. 68							
3492677 /HDBFS	KIRAN ENGINEERING A PROPRIETORHIP FIRM THROUGH IT'S PROPRIETOR MR. MANOHAR SHIVJI VAGHELA (Borrower) MR. KIRAN MANHOR LOHAR, MR. MANOHAR SHIVJI VAGHELA & MRS. REKHABEN MANHOR VAGHELA (Co-Borrowers)	EARC-TRUST-SC-483	Rs. 38,32,570.33/-	Rs. 20,00,000/-	Rs. 2,00,000/-	27-06-2025 & 12:30 PM	Physical
Property Description: All that part and parcel of immovable property being Flat No. 104, First Floor, Plot No.2, Sector-1, Shree Shivam Co-Operative Housing Society Ltd. Gandhidham-Kachchh: 370201 And Said Residential Property Situated At Flat No. 104, Admeasuring Area 83.64 Sq. Mtrs., Constructed On First Floor Of Plot No. 2, Known As "Shree Shivam Co-Operative Housing Society Ltd." Comprised In Sector-1, Situated At: Gandhidham-Kachchh In Sub-Registration Dist. Gandhidham, Registration Dist. Of Kachchh, State Of Gujarat And Bounded As Follows: North: Plot No. 103, East: Entrance To Flat & Common Passage, South: Ots Space, West: Open Space And Thereafter Plot No. 01							
Important Information Regarding Auction Process							
1. EMD Demand Drafts (DD) shall be drawn in favor of "EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED - EMD ACCOUNT" payable at Mumbai							
2. EMD Payments made through RTGS shall be to: Name of the Account No. EDELWEISS ASSET RECONSTRUCTION COMPANY LIMITED - EMD ACCOUNT" Account No: 000405158602 : Name of the Bank -ICICI BANK : IFSC Code : IFSC ICIC00000004							
3. Last Date of Submission of EMD		Received 1 day prior to the date of auction					
4. Place for Submission of Bids		1st Floor, Edelweiss House, off CST Road, Kalina, Mumbai-400098					
5. Place of Auction (Web Site for Auction)		E-Auction (https://auction.edelweissarc.in)					
6. Contact details		1800 266 6540					
7. Date & Time of Inspection of the Property		As per prior appointment					

For detailed terms and conditions of the sale, please refer to the link provided in EARC's website i.e. <https://auction.edelweissarc.in>
Date : 27.05.2025
Place : Mumbai
Authorised Officer
For Edelweiss Asset Reconstruction Company Limited



**Aadhar Housing Finance Ltd.**

Corporate Office: Unit No. 802, Natraj Rustomjee, Western Express Highway and M.V. Road, Andheri (East), Mumbai - 400069.
Junagadh Branch: Office No.202/A, 202/B, Marigold Complex-3,2nd Floor, College Road, Opp Bahauddin Science College, R.S.No.265/1, Junagadh, Gujarat- 362001
Amreli Branch: 2nd Floor, Safari Plaza, Opp Angel Cinema, Bhagwati Chowk, Manek Para, Amreli- 365601 GJ
Rajkot Kalawad Road Branch: Block 2, At "Nakshatra-2", On Ground Floor, On Plot No 3 and 4, 150 Ring Road, Rajkot- 360001, (Gujarat)
Godhra Branch: Shop No.3, 1st Floor, Sri Swaminarayan Ave, Bamroli Road, Godhra, Panchmahal, Gujarat-389001
Himmatnagar Branch: Office No.213/A, 2nd Floor, Sum Complex 2, Motipura, P.O. Himmatnagar, Dist. Sabarkantha- 383001 (Gujarat)

APPENDIX IV POSSESSION NOTICE (for immovable property)
Whereas, the undersigned being the Authorized Officer of **Aadhar Housing Finance Limited (AHFL)** under the Securitisation and Reconstruction of Financial Assets

સુરત શહેર રોડ સેફ્ટી કાઉન્સીલની બેઠક મળી

અઢી વર્ષમાં ૨૧૪૭ વાહન ચાલકોના લાયસન્સ સસ્પેન્ડ કરાયા

૫૦ લાયસન્સ રદ કરવા માટે આરટીઓમાં રિપોર્ટ કરાયો, દોઢ મહિનામાં હેલ્મેટ વગરના ૪૫,૧૨૧ અને મોબાઈલ ફોનમાં વાત કરનાર ૬૬૯ વાહન ચાલકો દંડાયા

સુરત પોલીસ કમિશનર કચેરીમાં સોમવારે સુરત શહેર રોડ સેફ્ટી કાઉન્સીલની બેઠક મળી હતી જેમાં ટ્રાફિક નિયમને લાગતા વિવિધ પ્રશ્નો અંગે ચર્ચાઓ કરવામાં આવી હતી. ઈન્ચાર્જ પોલીસ કમિશનર વાબાંગ ઝમીરના અધ્યક્ષસ્થાને મળી હતી.બેઠકમાં તેઓએ અધિકારીઓને પરસ્પર સંકલન સાધીને નિયત સમયમર્યાદામાં કામગીરી લાઇ ધરવા જણાવ્યું હતું. બેઠકમાં દરેક ઝોનમાં સ્પોટ લાઈન, ઝીબ્રા કોસિંગ, પાર્કિંગના સાઈનબોર્ડ, પીળા પટ્ટાની કામગીરી સમયમર્યાદામાં લાઇ ધરવા જણાવ્યું હતું. પોલીસ અને આર.ટી.ઓ. વિભાગ સાથે મળીને વધુ સ્પીડે વાહન ચલાવનારા કે વારંવાર નિયમોનો ભંગ કરતા ચાલકો વિરુદ્ધ લાયસન્સ સસ્પેન્ડ કરવાની કામગીરી હેઠળ વર્ષ ૨૦૨૩માં ૮૯૭ લાયસન્સ, વર્ષ ૨૦૨૪માં ૧૨૨૩ તથા ૨૦૨૫માં હાલ સુધીમાં ૧૮ લાયસન્સ સસ્પેન્ડ કરવામાં આવ્યા છે, અને વધુ ૫૦ લાયસન્સ સસ્પેન્ડ કરવાની કામગીરી પ્રગતિમાં હોવાની વિગતો આર.ટી.ઓ.

અધિકારીએ આપી હતી. બેઠકમાં પોલીસ, આર.ટી.ઓ તથા શિક્ષણ વિભાગ સાથે મળીને ટ્રાફિક જાગૃતિ અંગેના કાર્યક્રમો લાઇ ધરવા, તાપી નદી પર ઓ.એન.જી.સી. બ્રિજ પાસે આવેલા આવી.ઓ.સી.ના પેટ્રોલ પંપ સામેનો કટ બંધ કરવાની સૂચના હાઈવેના અધિકારીઓને આપી હતી. ચોમાસાની ઋતુ પહેલા શહેરમાં આવેલા અંદરબ્રિજમાં પાણીનો ભરાવો ન થાય તે માટે મહાનગરપાલિકાના અધિકારીઓને કામગીરી લાઇ ધરવા જણાવ્યું હતું. વધુમાં બેઠકમાં શહેરના ચાર રિજીયનમાં છેલ્લા દોઢ મહિના દરમિયાન ૪૫,૧૨૧ હેલ્મેટ વિનાના વાહનચાલકો તથા ૬૬૯૮ ચાલુ વાહને મોબાઈલ ફોનમાં વાત કરવા બદલ દંડનીય કાર્યવાહી કરવામાં આવી હોવાની વિગતો જે તે રિજીયનના ટ્રાફિક ડાયાએ આપી હતી. આ ઉપરાંત રોંગસાઈડ, પ્રતિબંધિત સમયમાં પ્રવેશ કરનારા હેવી વ્હીકલના ચાલકો, રિક્ષામાં લાઉડસ્પીકરો ઈન્સટોલ કરનારા ચાલકો વિરુદ્ધ કરવામાં આવેલી કામગીરીની વિગતો આપી હતી.

એડવોકેટ વાજ્ઞે શેખ મારફતે જામીન પર છુટવા માટે અરજ કરી હતી જે અરજીની સુનાવણી ચાલી જતા કોર્ટે તેને રૂપિયા ૨૫,૦૦૦ ના શરતી જામીન પર છોડવાનું હુકમ કર્યો હતો. અદાલતે જે શરતો કરી છે તે આ મુજબ છે. ટ્રાયલ પૂરી થાય ત્યાં સુધી બાળક જ્યાં રહેતો હોય તે વિસ્તારમાં એક હજાર મીટર સુધી આરોપી શિક્ષિકાએ પ્રવેશ કરવો નહીં. આ ઉપરાંત ભોગ બનનાર કિશોર સાથે પણ સંપર્ક કરવો નહીં. લાજપોર જેલમાં રહેલી અપહર્ષિત શિક્ષિકા ના એડવોકેટ વાજ્ઞે શેખ દ્વારા કોર્ટે સમક્ષ એવી દલીલ કરવામાં આવી હતી કે, પોસ્કો એક્ટ ની કલમ ૪, ૬, ૮ અને ૧૨ આરોપી શિક્ષિકાને લાગુ પડતી નથી. જ્યારે સરકાર તરફથી એવી દલીલો રજૂ કરવામાં આવી હતી કે, આરોપી શિક્ષિકા સગીર કિશોરને છેલ્લા ત્રણ વર્ષથી ઘરે ટયુશન કરાવતા હતા. અને જ્યારે ઘરમાં કોઈ ન હોય ત્યારે બાળકને ઉત્તેજિત કરીને તેની સાથે આ મહિલા શિક્ષિકા શરીર સંબંધ બાંધતી હતી. બંને પક્ષોની દલીલો સાંભળ્યા બાદ વિદ્વાન જજ રોકેશ ભટ્ટ એ આરોપી શિક્ષિકાની ગુનાની ગંભીરતા અને ગુનામાં ભૂમિકા તથા જામીનના પેરામીટર્સ જોતા શિક્ષિકાને જામીન પર છોડવું ન્યાયોચિત જોવા મળતા કેટલીક શરતોને વાજ્ઞે શેખ દ્વારા કોર્ટે સમક્ષ એવી દલીલ કરવામાં આવી હતી કે, પોસ્કો એક્ટ ની કલમ ૪, ૬, ૮ અને ૧૨ આરોપી શિક્ષિકાને લાગુ પડતી નથી. જ્યારે સરકાર તરફથી એવી

મનપાની ડ્રેનેજ કમિટીની બેઠક મળી, બે વધથી ૭૩ ડીના કામો રજુ નહી કરતા ચેરમેને અધિકારીઓનો ઉધડો લીધો

વરસાદી પાણીનો ભરાવો ન થાય તેની તકેદારી રાખવા પણ સૂચના અપાઈ

આગામી મળનારી મિટિંગમાં તમામ ૭૩ ડી ના કામો રજૂ કરવા ડ્રેનેજ કમિટી અધ્યક્ષનો આદેશ



સુરત મહાનગર પાલિકાની ડ્રેનેજ વિભાગની કમિટીની આજે મીટીંગ મળી હતી. જોકે છેલ્લા બે વર્ષથી તમામ ઝોન કે વિભાગ દ્વારા ૭૩ ડી ના કામો ડ્રેનેજ કમિટીમાં રજૂ કરવામાં આવ્યા નથી. જેથી ચેરમેને અધિકારીઓનો ઉધડો લીધો હતો અને આવનારી મિટિંગમાં છેલ્લા બે વર્ષના તમામ ૭૩ ડીના કામો રજૂ કરવા આદેશ આપ્યો છે. એટલું જ નહીં પરંતુ શહેરમાં પહેલા જ વરસાદમાં ભરાઈ ગયેલા પાણી માટે પણ અધિકારીઓને ખબરાવ્યા હતા અને ફરીથી આ પરિસ્થિતિ નું નિર્માણ ન થાય તે માટે જણાવી દીધું હતું.

સુરત મહાનગર પાલિકામાં દરેક ઝોન અને વિભાગમાં કરવામાં આવતા પાંચ લાખથી નીચેના કામોને ૭૩ ડી માં સમાવેશ કરવામાં આવતો હોય છે. બાદમાં અધિકારીઓ એક સાથે આ કામો જે તે કમિટીમાં રજૂ કરી મંજૂર કરાવી લેતા હોય છે. જેના કારણે અગાઉ સુરત મહાનગરપાલિકાની સામાન્ય સભામાં પણ ૭૩ ડી ના કામો બાબતે વિવાદ થયો હતો. ત્યારબાદ થોડા દિવસ પહેલા વિપક્ષના સભ્ય દ્વારા પણ ૭૩ ડીના કામોને ભ્રષ્ટાચારના કામો ગણાવ્યા હતા. અગાઉ સ્થાયી સમિતિ અધ્યક્ષ દ્વારા પણ બે થી ત્રણ વર્ષ જૂના ૭૩ડીના કામો રજૂ નહીં કરવા માટે આદેશ આપ્યો હોવા છતાં પણ અધિકારીઓ શાસકોને ગાંઠના નથી. સુરત મહાનગરપાલિકાની ડ્રેનેજ કમિટીમાં જુલાઈ ૨૦૨૪થી એક પણ ૭૩ ડી ના કામો ઝોન કે વિભાગ દ્વારા રજૂ કરવામાં આવ્યા નથી. જેથી ડ્રેનેજ કમિટી અધ્યક્ષ કેયુર ચપટવાળાએ તમામ ઝોનના અધિકારીઓને ઓડેહાથ લીધા હતા અને આવનારી મિટિંગમાં તમામ ૭૩ ડીના કામો રજૂ કરવા આદેશ આપ્યો છે. આ ઉપરાંત તારીખ ૨૧

અમરોલીમાં ઈંટો ભરેલી ટ્રક પલ્ટી, દરવાજો કાપી ડ્રાઈવરને રેસ્ક્યુ કરાયો

નજર સામે જ ઘટના બનતા કોલની રાહ જોયા વિના ફાયર ઓફિસર સહિતની ટિમ મદદે પહોંચી ડ્રાઈવરને બચાવ્યો



સુરત, તા. ૨૬

અમરોલીમાં કોસાડ ફાયર સ્ટેશનની સામે જ મોડી રાત્રે એક ઈંટ ભરેલો ટ્રક પલટી જતા ડ્રાઈવર કેબીનમાં ફસાઈ ગયો હતો. આ સમયે જ કોસાડ ફાયર સ્ટેશનમાં હાજર ફાયર ઓફિસર સહિતની ટીમ તાત્કાલિક ઘટના સ્થળે દોડી ગઈ હતી અને પતરાનો દરવાજો કાપી કેબીનમાં ફસાઈ ગયેલા ડ્રાઈવરને બહાર કાઢ્યો હતો. આ દરમિયાન ઓઈલ લીકેજ થવાને કારણે ધુમાડો નીકળતા જવાનોએ પાણીનો મારો કરી સ્થિતિ પર કાબુ મેળવ્યો હતો.

ગુજરાતમાં ૪૪ ટકા એમએસએમઈ લોન ખાનગી બેંકો દ્વારા અપાઈ

સુરત, ભારતના સુશ્મ, લઘુ અને મધ્યમ ઉદ્યોગો (એમએસએમઈ) ક્ષેત્ર માટે વાણિજ્યિક ઋણ પોર્ટફોલિયોમાં વાર્ષિક ધોરણે ૧૩ ટકાની વૃદ્ધિ થઈ છે તેમ જ ૩૧ માર્ચ, ૨૦૨૫ સુધીમાં કુલ કેરિટ એક્સપોઝર વધીને રૂ. ૩.૫૨ લાખ કરોડ થયું છે. ટ્રાન્સયુનિયન સિબિલ અને સિડબીના મે ૨૦૨૫ના એમએસએમઈ સર્વે રિપોર્ટ મુજબ આ ટ્રેન્ડ મુખ્યત્વે વર્તમાન પિચાણકર્તા ઓ દ્વારા પિચાણ પલાયમાં વધારાથી રિત છે. એમએસએમઈ ક્ષેત્રમાં રૂ. ૫૦ કરોડ સુધીના કેરિટ એક્સપોઝર ધરાવતા પિચાણકર્તા નો સમાવેશ થાય છે.ગુજરાતમાં ૪૪ ટકા એમએસએમઈ લોન ખાનગી બેંકો દ્વારા અપાઈ, તે સુરત,અમદાવાદ, ભાવનગર,રાજકોટ અનેવડોદરા જેવા સમૃદ્ધ ઔદ્યોગિક કેન્દ્રો દ્વારા સંચાલિત છે. ગુજરાત ઔદ્યોગિક ઋણ માંગ માટે એક મહત્વપૂર્ણ દેશ તરીકે ઉભરી આવ્યું છે, જેમાં ખાનગી ક્ષેત્રની બેંકો પિચાણ લેન્ડ સેક્ટરમાં ગ્રેસર છે. સમગ્ર રાજ્યમાં કુલ પિચાણ ઉત્પત્તિમાં ખાનગી બેંકોની હિસ્સેદારી ૪૪ ટકા છે, જે ગુજરાતના વિકાસશીલ અર્થતંત્રને પિચાણ આપવામાં તેમની મુખ્ય ભૂમિકા દર્શાવે છે. મેન્યુફેક્ચરિંગ સેક્ટર કેરિટ માગનું એન્જિન રહ્યું છે,જે ૪૭ ટકા હિસ્સેદારી ધરાવે છે. તે અમદાવાદ, ભાવનગર,રાજકોટ,સુરતઅનેવડોદરા જેવા સમૃદ્ધ ઔદ્યોગિક કેન્દ્રો દ્વારા સંચાલિત છે. જિલ્લા સતરના ટ્રેન્સ આ ગતિને વધુ સ્પષ્ટ કરે છે. ખાનગી બેંકો દ્વારા પિચાણમાં અમદાવાદ અને સુરત અનુક્રમે સોથી વધુ ૪૪ ટકા અને ૫૦ ટકા હિસ્સો દર્શાવે છે,જ્યારે કે રાજકોટ માત્ર મેન્યુફેક્ચરિંગમાં એકલો ૫૩ ટકા ઉત્પત્તિ સાથે ગ્રેસર છે.

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પાલમાં બીઆરટીએસ બસ ડેપોમાં ચાંજિંગ પર મૂકેલી બસમાંથી આગ

શોર્ટસર્કિટ થતા બેટરીઓ બળી ગઈ, ફાયર બ્રિગેડ ઘટના સ્થળે પહોંચ્યું



સુરત તા.૨૬, પાલમાં આવેલ બીઆરટીએસ બસ ડેપો ખાતે આજે સવારે એક બસમાંથી અચાનક ધુમાડો નીકળવા લાગતા ડેપો પર હાજર કર્મચારીઓમાં અકસ્તફરી મચી ગયા પામી હતી. જોકે ઘટના અંગે જાણ કરવામાં આવતા ફાયર બ્રિગેડની ટીમ ઘટના સ્થળે પહોંચી ગઈ હતી.ત્યારે એવું જાણવા મળ્યું હતું કે બસ ચાંજિંગમાં મૂકવામાં આવેલી હતી અને ચાંજિંગ ફૂલ થયા બાદ અચાનક ફૂલ થયા ગયા બાદ બસમાંથી ધુમાડો નીકળવા લાગ્યો હતો.જો કે ફાયર બ્રિગેડની ટીમ દ્વારા તાત્કાલિક અને સમયસર સમગ્ર સ્થિતિ ઉપર નિયંત્રણ પામી લેવામાં આવ્યો હતો. ફાયર બ્રિગેડ ના સૂત્રો પાસેથી મળતી માહિતી મુજબ

ગઈ હતી અને એકથી દોઢ કલાકની જહેમત ઉઠાવી ધુમાડાને કંટોળમાં કરવામાં આવ્યો હતો. આ ઘટનામાં બસની ૧૦ બેટરીઓ પૈકી બે બેટરીઓ બળી ગઈ હતી, જ્યારે અન્ય ૮ બેટરીઓને ફાયર બ્રિગેડની ટીમ દ્વારા બચાવી લેવામાં આવી હતી. જોકે ચાંજિંગ ઉપર મૂક્યા બાદ શોર્ટ સર્કિટ થવાથી બસમાંથી ધુમાડો નીકળવા લાગ્યો હતો. જોકે સમયસર સમગ્ર પરિસ્થિતિને નિયંત્રણમાં લઈ લેવામાં આવી હતી.અને આ ઘટનામાં કોઈ પ્રકારની જાનહાની કે કોઈને ઈજા નહીં થઈ હતી.

એન.ડી.પી.એસનો વોન્ટેડ નારાયણ ઉર્ફે સૈંડો ઝડપાયો

નારાયણ કતારગામ, ઓલપાડ તેમજ ઓડીસ્સામાં વોન્ટેડ હતો

સુરત,તા.૨૬, કતારગામ, ઓલપાડ તેમજ ઓડીસ્સાના ગંજામમાં એન.ડી.પી.એસ.ના ગુનામાં નાસતો ફરતો આરોપીને પોલીસે ઝડપી પાડ્યો છે કાર્ડેમ બ્રાન્ચની એન્ટી ઓર્ગનાઈઝ કાઈમ સ્કોડની ટીમના માણસોએ ભાતમીના આધારે નારાયણ ઉર્ફે સૈંડો પ્રમોદકુમાર ઉર્ફે દયા જેના (ઉ.વ.૩૫.રહે, ઉત્તલનગર ગુપડપટ્ટી, કુલપાડા કતારગામ)ની ધરપકડ કરી હતી. નારાયણ ઉર્ફે સૈંડો કતારગામ, ઓલપાડ અને ઓડીસ્સામાં એન.ડી.પી.એસ. ના કેસમાં વોન્ટેડ હતો, નારાયણ વરાછામાં દારૂના અને મહેસાણામાં ગાંજાના કેસમાં જામીન પર છુટ્ટ્યા બાદ ૨૦૨૨માં કતારગામમાં ૩૦૫ કિલો ગાંજાના કેસમાં, આલપાડમાં ગાંજાના અને ઓરીસ્સાના કોદલા અને ખલીકોટ પોલીસમાં મારામારીના ગુન્હામાં વોન્ટેડ હતો.

ફોર્મ - ૬	
સુરત અને નવી દિલ્હી ખાતે ટેક્સટાઈલ મેન્યુફેક્ચરિંગ તથા ટ્રેડિંગ(થાન)ના ક્ષેત્રમાં કાર્યરત પ્રફુલ ઓવરસીડ પ્રાઈવેટ લિમિટેડ માટે એક્સપ્રેશન ઓફ ઈન્ટેરેસ્ટ માટે આમંત્રણ	
ઈનસોલવન્સી એન્ડ બેન્કરપ્સી બોર્ડ ઓફ ઈન્ડિયા (ઈનસોલવન્સી રિઝોલ્યુશન પ્રોસેસ ફોર ક્રોપોરેટ પર્સન્સ)ના નિયમ ૩૬એના પેટાનિયમ (1) હેઠળ	
ક્રમ	સંબંધિત વિગતો
1. ક્રોપોરેટ હેવાદારનું નામ PAN નં. અને CIN/LLP નં.સાથે	પ્રફુલ ઓવરસીડ પ્રાઇવેટ લિમિટેડ CIN: U74899DL1990PT0C41369 PAN: AAACR0582P
2. રજિસ્ટર્ડ ઓફિસનું સરનામું	રજિ. ઓફિસ: ૩49 પહેલો માળ, નયા કટરા ચાંદની ચોક, નવી દિલ્હી, દિલ્હી, ભારત, 110006. જે સરનામાં પર એકાઉન્ટ્સના ચોપાંડની જાળવણી થાય છે તે સરનામું : 101-102,સાગર શોપિંગ સેન્ટર, સફર દરવાજા રીંગ રોડ, સુરત, ગુજરાત, ભારત, 395003
3. વેબસાઈટનું URL of website	www.prafful.com
4. મોટાભાગની સ્થાવર મિલ્કતો જ્યાં આવેલી છે તેની માહિતી	પાનોલી, અંકલદેવ
5. મુખ્ય ઉત્પાદનો/સેવાઓની સ્થાપિત ક્ષમતા	તમામ પ્રોડક્શન લાઇનો કાર્યરત છે એવી ધારણા સાથે, દરરોજ આશરે 40 થી 45 મેટ્રિક ટન
6. ગયા નાણાકીય વર્ષમાં વેચાયેલી મુખ્ય પ્રોડક્ટ્સ/સેવાઓનું પ્રમાણ અને મૂલ્ય	6,22,269.45 કિલોગ્રામ્સ Kgs (જોબ વર્ક)
7. કર્મચારીઓની/શ્રમિકોની સંખ્યા	248
8. બે વર્ષના છેલ્લા ઉપલબ્ધ ફાયનાન્સિયલ સ્ટેટમેન્ટ (સમયપત્રક સાથે) સહિતની વધુ વિગતો, લેણદારોની સૂચિ ચુઆરએલ પર ઉપલબ્ધ છે.	cirp.prafful@gmail.com પર ઇ-મેઇલ મોકલીને વિગતો મેળવી શકાય છે.
9. કોડની કલમ 25(૧) (એચ) હેઠળ રિઝોલ્યુશન અરજદારો માટેની યોગ્યતા URL પર ઉપલબ્ધ છે.	cirp.prafful@gmail.com પર ઇ-મેઇલ મોકલીને વિગતો મેળવી શકાય છે.
10. રસની અભિવ્યક્તિની પ્રાપ્તિ માટેની છેલ્લી તારીખ	11-06-2025
11. સંલલિત રિઝોલ્યુશન અરજદારોની કામચલાઉ ચાટી જારી કરવાની તારીખ	21-06-2025
12. કામચલાઉ ચાટીમાં વાંધા રજૂ કરવાની છેલ્લી તારીખ	26-06-2025
13. સંલલિત રિઝોલ્યુશન અરજદારોની અંતિમ ચાટી જારી કરવાની તારીખ	06-07-2025
14. સંલલિત રિઝોલ્યુશન અરજદારોને માહિતી મેમેરોન્ડમ, મૂલ્યાંકન મેટ્રિક્સ અને રિઝોલ્યુશન પ્લાન માટેની વિનંતી જારી કરવાની તારીખ	11-07-2025
15. રિઝોલ્યુશન પ્લાન રજૂ કરવાની છેલ્લી તારીખ	10-08-2025
16. એક્સપ્રેશન ઓફ ઇન્ટેરેસ્ટ સબમિટ કરવામાટે પ્રોસેસ ઇમેઇલ આઇડી	cirp.prafful@gmail.com
17. ક્રોપોરેટ હેવાદારની એમએસએમઈ તરીકે નોંધણીની સ્થિતિની વિગતો.	મધ્યમ
અમરીશ નવીનચંદ્ર ગાંધી પ્રફુલ ઓવરસીડ પ્રાઇવેટ લિમિટેડ માટે વચગાળાના રિઝોલ્યુશન પ્રોફેશનલ IBBI રજિ. નં. IBBI/PA-002/ IP-N00670/2018-2019/12036 રજિ. સરનામું: 504, શિવાલિક અબેડ, શેલ પેટ્રોલ પંપ સામે, આનંદ નગર બસ સ્ટેન્ડ પાસે, સેટેલાઇટ, અમદાવાદ, ગુજરાત-380015. એમેફફોની માન્યતા 31-12-2025 સુધી ઇમેઇલ આઈડી: cirp.prafful@gmail.com	
તારીખ: 27-05-2025 સ્થળ: અમદાવાદ.	